

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA - 168 of 2011 in
D.F.R. No. 850 of 2011**

Dated : 29th July, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Cochin Port Trust Appellant (s)

Versus

Kerala State Electricity Board & Anr. Respondent (s)

Counsel for the Appellant (s) : Mr. Ritin Rai, Mr. Paulose C. Abraham,
Ms. Akriti Gandotra

ORDER

IA - 168 of 2011
(Condonation of delay)

We find that the Appeal has been filed as against the Order passed in review confirming the main Order passed by the Commission on 13.12.2010. We have taken a decision on this aspect that the Appeal against the dismissal of the review application is not maintainable.

Therefore, the learned counsel for the Appellant seeks some time to file an Application for amendment of the appeal as well as for filing an additional affidavit explaining the delay for the period between 13.12.2010 to 27.05.2010, on which date the Appeal has been filed.

Post the matter on **02.09.2011.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/ks